

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P. (C) No. 5483 of 2001**

.....  
Shailesh Prasad Srivastava                      ....                      ....                      Petitioner  
**Versus**  
The State of Jharkhand & Others                      ....                      ....                      Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....  
For the Petitioner                      : None.  
For the Respondent/State: Mr. Suresh Kumar, S.C. (L&C)-II.

.....  
**10/06.09.2021.**

It appears that the Coordinate Bench of this Court has directed to issue notice upon the petitioner, as previous counsel for the petitioner, Mr. S.N. Rajgarhia, Advocate is no more.

Office note reveals that the notice was issued, but the service report of notice has not been received.

Under the aforesaid circumstances, Joint Registrar (Judicial) is directed to submit a report within two weeks that when notice has been issued, the service report ought to have received to this Court but if the service report has not been received, it means there must be some procedure which is not followed by the Registry of this Court as well as by the Civil Courts.

In the meantime, office is directed to issue fresh notice upon the petitioner informing him that Mr. S.N. Rajgarhia, Advocate, who is defending his case, is no more and he may engage another counsel to defend his case.

Notice upon the petitioner must be issued under ordinary process, which shall be served through the Process Server of Civil Court, Gumla.

Learned counsel for the State, Mr. Suresh Kumar, S.C. (L&C)-II has no objection.

Put up this case after service of notice.

Office is directed to substitute the name of Mr. Suresh Kumar, S.C. (L&C)-II in the cause list in place of G.P.-I, Mr. Krishna Shankar.

**(Kailash Prasad Deo, J.)**

Sunil/-